## GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF JUSTICE

#### **LOK SABHA**

## **UNSTARRED QUESTION NO. †341**

# TO BE ANSWERED ON WEDNESDAY, THE 12th DECEMBER, 2018.

## **Cases Pending in High Courts**

## †341. SHRI HARISHCHANDRA CHAVAN: SHRI RAM TAHAL CHOUDHARY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether more than ten lakh cases have been lying pending in various High Courts for more than ten years as on date;
- (b) if so the details thereof State-wise;
- (c) the reasons for the said cases lying pending for more than ten years; and
- (d) the reaction of the Government thereto?

#### **ANSWER**

# MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY)

- (a) & (b): Data on pendency of cases in the High Courts is maintained by the respective High Courts. As per information available on the web-portal of National Judicial Data Grid (NJDG) as on date, 10.29 lakh cases are pending in various High Courts for more than ten years. High Court-wise details of cases pending for more than ten years are given in a statement at *Annexure*.
- (c) & (d): Disposal of cases in courts is within the domain of the judiciary. The time taken for disposal of a case depends on several factors such as category of the case (civil or criminal), complexity of the facts involved, nature of evidence, co-operation of stakeholders *viz.* bar, investigation agencies, witnesses and litigants besides the availability of physical infrastructure, supporting court staff and applicable rules of procedure. No time frame has been prescribed for disposal of various kinds of cases by the respective courts. Government has no role in disposal of cases in courts. The Central Government is, however, fully committed to speedy disposal of cases in accordance with Article 21 of the Constitution.

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Statement referred to Lok Sabha Unstarred Question No. †341 for reply on 12.12.2018 regarding Cases pending in High Courts

Cases pending in High Courts for more than 10 years

Sr. No.	High Court Name	Cases pending for		
1.	Allahabad High Court	more than 10 years 2,76,029		
2.	High Court of Bombay	1,45,425		
3.	High Court of Rajasthan	1,19,230		
4.	Madras High Court	1,01,965		
5.	High Court of Punjab and Haryana	1,00,714		
6.	High Court of Madhya Pradesh	64,037		
7.	High Court of Judicature at Hyderabad	46,265		
8.	Orissa High Court	34,876		
9.	High Court of Uttarakhand	22,409		
10.	Patna High Court	21,647		
11.	High Court of Kerala	21,459		
12.	High Court of Jharkhand	15,383		
13.	High Court of Gujarat	13,635		
14.	Calcutta High Court	11,436		
15.	High Court of Jammu and Kashmir	10,488		
16.	High Court of Delhi	8,047		
17.	High Court of Chhattisgarh	6,663		
18.	High Court of Karnataka	5,908		
19.	High Court of Manipur	2,639		
20.	High Court of Himachal Pradesh	1,359		
21.	Gauhati High Court	346		
22.	High Court of Tripura	1		
Total Cases Pending in High Courts for more than 10 Years				

Source: National Judicial Data Grid (NJDG)

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